

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.26/08

Wednesday this the 30 th day of January, 2008.

CORAM:

HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

P.N.Narayana Pillai,
S/o Neelakhandha Pillai,
Investigator Grade IV,
National Sample Survey Organisation (FOD)
Thiruvananthapuram, Resi: "Gokulam"
Erattachira, Pulimath (PO), Kilimanoor,
Thiruvananthapuram. Applicant

(By Advocate Shri U.Balagangadharan)

Vs.

1. The Additional Director General,
Ministry of Statistics and Programme Implementation,
NSSO(FOD), New Delhi.
2. The Deputy Director General,
Ministry of Statistics and Programme Implementation,
NSSO(FOD), Regional Office, Kerala (South),
CGO Complex, Vellayani P.O.,
Thiruvananthapuram.
3. Union of India represented by Secretary,
Department of Statistics and Programme Implementation,
Sardhar Patel Bhavan,
Sansad Marg, New Delhi. Respondents

(By Advocate Shri Varghese P Thomas, ACGSC)

The application having been heard on 30.1.2008
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

This Original Application has been filed by the Applicant aggrieved by
Annexure A-3 order dated 3.12.2007 transferring him from Thiruvananthapuram
to Shimoga.

2. When the matter came up for hearing today before the Bench, the proxy
counsel for the Applicant submitted that the impugned transfer order dated

3.12.2007 has since been cancelled by the respondents. He has, therefore sought permission to withdraw the O.A. Permission is granted. O.A. is accordingly, dismissed as withdrawn.

Dated the 30 th January, 2008.


GEORGE PARACKEN
JUDICIAL MEMBER

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